

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 154, 156 and 157 of 2014

Dated : 7th August, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**North Eastern Electricity Supply Co. of Orissa Ltd. Appellant(s)
Versus**

Orissa Electricity Regulatory Commission & Ors. Respondent(s)

**Counsel for the Appellant(s): Mr. Aditya Panda
Counsel for the Respondent(s): Mr. Prashanto Chandra Sen
Mr. Rutwik Panda**

Appeal No. 156 of 2014

**Southern Electricity Supply Co. of Orissa Ltd. Appellant(s)
Versus**

Orissa Electricity Regulatory Commission & Ors. Respondent(s)

**Counsel for the Appellant(s): Mr. Aditya Panda
Counsel for the Respondent(s): Mr. Prashanto Chandra Sen
Mr. Rutwik Panda**

Appeal No. 157 of 2014

**Western Electricity Supply Co. of Orissa Ltd. Appellant(s)
Versus**

Orissa Electricity Regulatory Commission & Ors. Respondent(s)

**Counsel for the Appellant(s): Mr. Aditya Panda
Counsel for the Respondent(s): Mr. Prashanto Chandra Sen
Mr. Rutwik Panda**

ORDER

The Learned Counsel appearing on behalf of the State Commission submits that its explanation as per order dated 11.07.2014 has already been sent to the Registry directly by the Commission. So, when we asked the Advocate that the explanation is not in proper format, the Learned Counsel for the Commission requests for some time to go through the explanation and make submissions. Accordingly, he is directed to file the explanation in proper format on or before 19.08.2014.

Post the matter for hearing on **20.08.2014**.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/kt